

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month of January 2024

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
2.1.2024 Tuesday At 10.30 A.M. Through Online Video Conference		No. L- 1/270/2023/ CERC	Public Hearing	Public hearing on Draft Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2023.
3.1.2024 Wednesday At 10.30 A.M. Miscellaneous Petitions	1.	256/MP/2023	LVTPPL	Petition under Rule 3(7) and Rule 3(8) of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 (<i>On admission</i>).
	2.	312/TD/2023	YCIPL	Application under Sections 14 and 15 (1) of the Electricity Act, 2003 read with Regulation 6 (1) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters) Regulations, 2020 for grant of an inter-State trading licence.
	3.	317/TD/2023	VPTPL	Application under Sections 14 and 15 (1) of the Electricity Act, 2003 read with Regulation 6 (1) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters) Regulations, 2020 for grant of an inter-State trading license
	4.	379/TD/2023	SRIPL-2	Application under Sections 14 and 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters) Regulations, 2020 for grant of an inter-State trading licence
	5.	14/MP/2019	RSPPL	Petition before the CERC seeking an appropriate mechanism for grant of adjustment/compensation to offset the financial/commercial impact of change in law events on account of imposition of safeguard duty on the import of solar cells and modules (<i>Received by remand</i>)
	6.	269/MP/2018	AP(M)L	Petition under Section 142 of the Electricity Act, 2003 for non-compliance of direction dated 28.9.2017 in Petition No. 97/MP/2017 (<i>Received by way of Remand</i>).
	7.	319/MP/2019	DVC	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes between the petitioner and the Respondents and for directions for payment.
	8.	268/MP/2020	SKSPG (C)L	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 seeking reimbursement of amount incurred towards taxes and duties and arranging open access for the purpose of supply of contracted capacity of 100 MW from Noida Power Company Limited/PTC in terms of APP dated 6.4.2018 read with PPA executed on the same date.
	9.	617/MP/2020	BALCO	Petition for recovery of compensation deducted from BALCO purportedly towards non-supply of power.
	10.	245/MP/2021	NTPC	Petition for approval of input price of coal supplied from Dulanga mine for the period from date of commercial operation i.e. 1.10.2020 to 31.3.2024.
	11.	60/MP/2022	NTPC	Petition for approval of input price of coal supplied from Pakri Barwadih mine for the period from 1.4.2019 to 31.3.2024.
	12.	220/MP/2022	MPPMCL	Petition under Section 79(f) & 94 of the Electricity Act, 2003 read with Regulations 74, 82,111 & 112 of CERC (Conduct of Business) Regulations, 1999 for

			considering unit and corresponding numerical value of water utilization for irrigation 'Q' from 'BM3' to 'MAFt' and Reservoir level of Omkareshwar Sagar Project at EL 192.97 M achieved on 4th October 2017 & at EL 196.59 M achieved on 5th November 2019 in the Tariff orders of Omkareshwar Hydro Electric Project.19.
13.	378/MP/2022	MPPMCL	Petition under Section 79 (f) & 94 of the Electricity Act, 2003 read with Regulations 74, 82,111 & 112 of CERC (Conduct of Business) Regulations, 1999 for considering unit of water utilization for irrigation Q from BM3 to MAFt in the Tariff orders of Indira Sagar Hydro Electric Project issued by this Commission from time to time, in accordance with the corrigendum against the Techno Economic Clearance (TEC) to Revised Cost Estimate (RCE) of Indira Sagar Hydro Electric Project issued by CEA, New Delhi on 29.3.2022.
14.	194/MP/2022 alongwith I.A.No.22/2023	JITPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 17 and 23 of the Agreement for Procurement of Power dated 13.4.2016 (and its amendments) executed between Northern Railway for Uttar Pradesh and Jindal India Thermal Power Limited seeking appropriate reliefs for Force Majeure and Change in Law on account of major changes in modalities in the existing coal e-auction system by way of Coal India Limited Circular dated 1.3.2022 issued pursuant to Cabinet Committee of Economic Affairs decision dated 26.2.2022 (Interlocutory application for interim reliefs).
15.	155/MP/2022	NR(IR)	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 for adjudication of disputes arising out of Agreement for Procurement of Power dated 13.4.2016 between Northern Railways for Uttar Pradesh and Jindal India Thermal Power Limited read with the Supplementary Agreement dated 8.11.2017.
16.	345/MP/2022	AHEJ (1)L	Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 and Article 16.3.1 of the Power Purchase Agreements dated 28.11.2019 for the development of 390 MW (2 X 195 MW) ISTS connected Wind-Solar Hybrid power project(s), entered between Adani Hybrid Energy Jaisalmer One Limited (earlier known as Adani Green Energy Eighteen Limited, an SPV of Mahoba Solar (UP) Private Limited) and Solar Energy Corporation of India Ltd. seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events.
17.	109/MP/2023	ASEJOPL	Petition under Section 79 of the Electricity Act, 2003 read with Articles 12.2 of the Power Purchase Agreements dated 31.12.2019 for the development of 450 MW ISTS connected Wind-Solar Hybrid power project, entered between Adani Solar Energy Jaisalmer One Private Limited (formerly known as SBE Renewables Ten Projects Private Limited) and Solar Energy Corporation of India Ltd. seeking Change in Law compensation along with Carrying Cost.
17(A)	Diary No. 540/2023	HPPC	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 for declaration of abolition of Safeguard Duty w.e.f. 30.07.2021 as a Change in Law event and seeking compensation amounting to Rs. 10,66,04,790.8 along with carrying cost on account of the benefit directly accrued upon Respondent No. 1 due to abolition of Safeguard Duty (On admission)
17(B)	Diary No. 541/2023	HPPC	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 for declaration of Notification No. 02/2020-Customs (SG) dated 29.07.2020 as a 'Change in Law' event resulting in reduction of the Safeguard Duty on Solar Cells and seeking recovery of the impact

				amounting to Rs. 47,59,05,435/- alongwith carrying cost because of the benefit directly accrued upon Respondent No. 1 due to such reduction in Safeguard Duty(On admission)
	18.	75/MP/2022	JITPL	Petition under Sections 79(1)(b) and 79(1)(f) of the Electricity Act, 2003, read with the Letter of Intent dated 13.2.2021, and Bid Document dated 17.12.2020, thereby seeking directions from this Commission for quashing erroneous Compensation Bills/ Tax Invoices raised upon the Petitioners by the Respondent qua levy of alleged liquidated damages, and also to restrain the said Respondent from levying IGST on such liquidated damages, payment of illegally withheld amongst with applicable Delay Payment surcharge and amongst other consequential reliefs.
	19.	179/MP/2023	TPCL	Petition under Section 11(2) of the Electricity Act, 2003 read with 79 of the Electricity Act, 2003, along with Regulation 111-113 of the CERC Conduct of Business Regulations 1999 inter alia seeking a declaration/direction with regard to rate/compensation at which such supply of power to Respondent Nos. 1 to 8 for the period between being 15.03.2023 to 16.06.2023, or such other period as extended by Ministry of Power from time to time, based on principles laid down with respect to Section 11(2) of the Electricity Act, 2003.
	20.	291/MP/2023 alongwith I.A. No. 75/2023	SE1PL	Petition under Section 79 of the Electricity Act, 2003, invoking the general regulatory and adjudicatory jurisdiction of this Hon'ble Commission along with Regulation(s) 41, 42 and 44 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022
	21.	292/MP/2023 alongwith I.A.No.74/2023	SE1PL	Petition under Section 79 of the Electricity Act read With applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-state Transmission System) Regulations, 2022 along with Regulation 111- 113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999, seeking relief(s) against Central Transmission Utility of India Limited in connection with the 300 MW Connectivity at koppal district in state of Karnataka, granted to the Petitioner herein.
	22.	219/MP/2023	NGEL	Petition under Section 79 (1) (a) of the Electricity Act, 2003 read with Article 10 of the Power Usage Agreements executed between NTPC Limited and Telangana State Distribution Companies Limited, seeking compensation due to increase in costs on account of change in rate of Goods & Services Tax as well as increase in basic custom duty amounting to a Change in Law event with respect to the 7 Solar PV Power Project having Project capacity of totalling to 1616 MW under CPSU scheme phase-II tranche-I & II and the tariff was adopted by CERC vide order dated 13.12.2021 in Petition no 174/AT/2021.
	23.	216/MP/2023	JUSNL	Petition under Section 79(1)(c), Section 79(1)(f), and Section 79(1)(k) of the Electricity Act, 2003 seeking directions from this Commission to restrain CTUIL from raising further monthly bilateral bills for transmission charges raised on JUSNL.
12.1.2024 Friday At 11.00 A.M. Miscellaneous Petitions	1.	Diary No.6 & 7/2024	TPREL	Petition under Section 29(5) of the Electricity Act, 2003 ("the Act") read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation 2.3.1 (7) of the CERC (Indian Electricity Grid Code) Regulations, 2010(Interlocutory application seeking ad-interim stay

			Order/Direction against Respondent No.1/Western Regional Load Dispatch Centre) (<i>On admission</i>) .
2.	Diary No.8 &9/2024	ABCRJ-1PL	Petition under Section 79 (1) (c) read with Regulation 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 for grant of connectivity (Interlocutory application for interim directions) (<i>On admission</i>)
3.	Diary No.552/2023	PXIL	Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 seeking approval to increase duration of Term Ahead Contracts from existing 90 days/ 12 weeks/ 3 months to up-to 11 months as provided in T-GNA (<i>On admission</i>).
4.	371/TD/2023	JSWTCL	Application for up-gradation of inter-State trading licence in electricity from Category IV to Category III under Regulation 15(1) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 and amendments thereof
5.	233/AT/2023	NTPC	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for procurement of 1250 MW power from ISTS-connected Solar PV Power Projects in India for utilization under scheme for flexibility in Generation and Scheduling of Thermal/Hydro Power Stations through bundling with Renewable Energy and Storage Power as per the Guidelines for Tariff Based Competitive Bidding Process notified by the Ministry of Power, Government of India vide its Gazette Notification dated 27.8.2022.
6.	262/MP/2022	RSEKPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement dated 30.3.2021 executed by the Petitioner and NTPC Limited, seeking relief on account of Changes in Law increasing the rate of Goods and Services Tax and imposing Basic Customs Duty.
7.	245/MP/2021	NTPC	Petition for approval of input price of coal supplied from Dulanga mine for the period from date of commercial operation i.e. 1.10.2020 to 31.3.2024.
8.	60/MP/2022	NTPC	Petition for approval of input price of coal supplied from Pakri Barwadih mine for the period from 1.4.2019 to 31.3.2024.
9.	75/MP/2022	JITPL	Petition under Sections 79(1)(b) and 79(1)(f) of the Electricity Act, 2003, read with the Letter of Intent dated 13.2.2021, and Bid Document dated 17.12.2020, thereby seeking directions from this Commission for quashing erroneous Compensation Bills/ Tax Invoices raised upon the Petitioners by the Respondent qua levy of alleged liquidated damages, and also to restrain the said Respondent from levying IGST on such liquidated damages, payment of illegally withheld amongst with applicable Delay Payment surcharge and amongst other consequential reliefs.
10.	194/MP/2022	JITPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 17 and 23 of the Agreement for Procurement of Power dated 13.4.2016 (and its amendments) executed between Northern Railway for Uttar Pradesh and Jindal India Thermal Power Limited seeking appropriate reliefs for Force Majeure and Change in Law on account of major changes in modalities in the existing coal e-auction system by way of Coal India Limited Circular dated 1.3.2022 issued pursuant to Cabinet Committee of Economic Affairs decision dated 26.2.2022.

	11.	155/MP/2022	NR(IR)	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 for adjudication of disputes arising out of Agreement for Procurement of Power dated 13.4.2016 between Northern Railways for Uttar Pradesh and Jindal India Thermal Power Limited read with the Supplementary Agreement dated 8.11.2017.
19.1.2024 Friday At 10.30 A.M. Misc. Petitions	1.	226/MP/2023	TPTL	Petition seeking approval for establishment of Transmission Lines Stores alongwith associated infrastructure for 400 kV D/C Teesta-III - Kishanganj Transmission Line of Teestavalley Power Transmission Limited (<i>On admission</i>).
	2.	228/MP/2023	JITPL	Petition under Sections 79(1)(b), 79 (1)(f) and 79(1)(k) read with Section 11(2) of the Electricity Act, 2003 seeking to offset the adverse financial impact caused due to compliance with the directions issued by the Ministry of Power under Section 11 of the Electricity Act, 2003. (<i>On admission</i>).
	3.	239/MP/2023	KSKMPCL	Petition under Section 11(2), 79(1)(b) read with Section 79(1)(f) and Section 79(1)(k) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 26.02.2014 with regard to compensation for the adverse financial impact suffered on account of the directions issued under Section 11(1) of the Act (<i>On admission</i>).
	4.	232/MP/2023	RPPL	Petition under Section 79 of the Electricity Act, 2003 seeking to set aside Transmission Charges bills raised by CTUIL and declaration that the Petitioner stands discharged from performance under, Consultancy Agreement dated 01.03.2017, Transmission Service Agreement dated 29.01.2018, LTA Agreement dated 29.01.2018 and Bipartite Connection Agreement dated 11.01.2019 executed between ReNew Power Private Limited and Central Transmission Utility of India Ltd. (earlier Power Grid Corporation of India Ltd.) on account of Force Majeure and impossibility of performance under the Power Purchase Agreement dated 02.01.2018 executed with Solar Energy Corporation of India Ltd and consequential relief thereto. (<i>On admission</i>).
	5.	234/MP/2023	TWEPL	Petition under Section 66 and 79 of the Electricity Act, 2003, for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 and direct the Respondent No.1 to issue REC to the Petitioner corresponding to the generation of power for the month of July, 2022(<i>On admission</i>).
	6.	238/MP/2023	SPGCL	Petition under Section 79 (1) (b) and 79 (1) (f) of the Electricity Act, 2003 on account of the illegal, arbitrary and wrongfully withholding the energy charges from the monthly bills raised to the tune of Rs. 27,89,18,311/- for the supply of power to the Distribution Licensees situated in the State of Haryana and for recovery of dues (<i>On admission</i>).
	7.	240/MP/2023	TPSL	Petition under Section 79 of the Electricity Act, 2003 read with Articles 12.2 of the Power Purchase Agreement dated 8.12.2021 for approval of change in law and determination of quantum and mechanism of compensation on account of change in law events (<i>On admission</i>).
	8.	250/MP/2023	CTUIL	Petition preferred under 79 (1)(c) and Section 79(1)(f) of the Electricity Act, 2003 and Regulation 41 and Regulation 42 read with Regulation 44 of Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (?GNA Regulations?) along with Regulation 110, Regulation 111 and Regulation 112

			of the CERC (Conduct of Business) Regulations, 1999 read with Regulation 6(3) of the CERC (Payment of Fees) Regulations, 2012, seeking directions/intervention of this Commission for (i) increasing the timelines and application fee for scrutiny of Connectivity/GNA applications, (ii) adoption of process of prior scrutiny by external experts for effective verification of the land/financial documents and (iii) regulatory clarity regarding the land documents to be accepted under the head of 'Land-Use Rights' for grant of Connectivity to applicants and (iv) the threshold/yardstick w.r.t minimum land requirements per MW, which applicants shall meet and submit along with their applicants, in support of the eligibility conditions as per Regulation 5.8 of GNA Regulations(On admission).
9.	251/MP/2023	SBSR-11	Petition under Sections 79 of the Electricity Act, 2003 readwith Article 4.2.2 of the Power Purchase Agreement dated 20.08.2019 executed between the Petitioner and Solar Energy Corporation of India Limited (SECI), seeking a declaration that the liability towards the payment of transmission charges towards the Long-Term Open Access (LTA) is not attributable to the Petitioner (On admission).
10.	254/MP/2023	PTL	Petition under Section 79(1)(d) of the Electricity Act, 2003 read with Regulation 3(9)(a) and 8(5)(ii) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and Regulation 3(10)(a) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019(On admission).
11.	261/MP/2023	JSWREL	Petition under Section 79(1)(c), Section 79(1)(f), and Section 79(1)(k) of the Electricity Act, 2003 ("Electricity Act") seeking revision of the date of operationalisation of the long-term access granted JSW Renew Energy Limited. (On admission).
12.	265/MP/2023	DVC	Petition under Section 79(1)(f) of the Electricity Act, 2003 ("Act") read with Article 12.4 of the Power Purchase Agreement ("BPDB PPA") executed between the NTPC Vidyut Vyapar Nigam Limited ("NVVN") and Bangladesh Power Development Board ("BPDB"). Under back-to-back basis with DVC pursuant to Power Supply Agreement dated 6.9.2018 ("DVC-NVVN PPA") entered between DVC and NVVN for supply of 300 MW of power from DVC's generating stations to BPDB (On admission).
13.	266/MP/2023	ACME	Petition under Section 79 of the Electricity Act, 2003 to issue clarification cum direction to the effect that change in location of the project land while keeping the same substation is permissible even in case of connectivity obtained through land route under the Detailed Procedure for Connectivity and General Network Access to the Inter State Transmission System issued in accordance with Sub-section (1) of Regulation 39 of Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 and further direction to the Respondent to not take any coercive actions qua any change in the location of land in future without any change in the substation subsequent to grant of connectivity applied through land route(On admission) .
14.	270/MP/2023	NTPC	Petition under Section 79 of the Electricity Act, 2003 seeking deemed availability for the period the from 01.06.2020 to 30.08.2020 in respect of Singrauli Super Thermal Power Station (2000 MW) under Regulation (76) Power to Relax and Regulation (77) Power to Remove

				Difficult? of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 (<i>On admission</i>).
	15.	272/MP/2023	NTPC	Petition under Section 79(1)(a) &(f) of the Electricity Act, 2003 (“Act”) read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 (“Business Regulations”) and Article 12 of the Power Purchase Agreement dated 27.2.2020 (“PPA”) executed between the Petitioner and Uttar Pradesh Power Corporation Limited (“UPPCL”) seeking in-principle declaration of the Report as Change in Law events (<i>On admission</i>).
	16.	347/MP/2023	W3REL	Petition under Section 79 of the Electricity Act, 2003, seeking direction upon the Respondent No. 1 to pay Late Payment Surcharge, compounded on monthly rest, on the delayed payments, in terms of the PPA dated 21.7.2017 (<i>On admission</i>)
	17.	354/MP/2023	PCKL	Petition under Regulation 10 & 18 of CERC (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulation 2022 for grant of Renewable Energy Certificate (<i>On admission</i>).
	18.	385/MP/2023	SLSPCL	Petition for redressal of non-grant of No Objection Certificate by the Respondent No. 1, Telangana State Load Dispatch Centre to the Petitioner- M/s SLS Power Corporation Limited for sale of power from its hydro power project in the State of Telangana under collective transactions of power exchange (<i>On admission</i>).
	19.	381/MP/2023	AXPPL	Petition under section 79 of the Electricity Act 2003 before this Hon’ble Central Electricity Regulatory Commission for declaration of certain events as “Change in Law” and subsequent reimbursement in terms of Article 12 of the Power Purchase Agreement dated 31.08.2020 executed between Altra Xergi Power Private Limited and NHPC Limited along with carrying cost and interest on carrying cost (<i>On admission</i>)
24.1.2024 Wednesday At 10.30 A.M. Misc. Petitions	1.	13/MP/2024 along with I.A.No.6/2024	TPREL	Petition under Section 29(5) of the Electricity Act, 2003 (“the Act”) read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 (“CoB Regulations”) and Regulation 2.3.1 (7) of the CERC (Indian Electricity Grid Code) Regulations, 2010(Interlocutory application for seeking ad-interim stay Order/Direction against Respondent No.1)(<i>On admission</i>).
	2.	16/MP/2024	OKPPL	Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 (“EA, 2003”/“Act”) read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 (“COB Regulations”) and Article 12 of the Power Purchase Agreement dated 30.10.2019 (“PPA”) executed between the Petitioner and Solar Energy Corporation of India (“SECI”/Respondent No. 1”) seeking declaration of the ‘Report of the Working Group in respect of Data Submission Procedure and Verification of Compliance to CEA Regulation on Technical Standards for Connectivity to the Grid by RE Generators’ (“Working Group Report, 2022”) issued by the Central Electricity Authority (“CEA”) as a Change in Law Event, and consequently devise an appropriate mechanism for compensation to the Petitioner alongwith carrying costs and interest on carrying cost (<i>On admission</i>).
	3.	229/MP/2016	DBPL	Petition under Section 79(1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 inter alia seeking compensation on account of occurrence of Change in Law events? And/or Force Majeure events relating to Power Purchase Agreement dated 19.08.2013 entered

			into between the Petitioner/DBPL and the Respondent/TANGEDCO (Received by Remand).
4.	101/MP/2017	DBPL	Petition under Section 79(1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 inter alia seeking compensation on account of occurrence of 'Change in Law events' and/or Force Majeure events relating to Power Purchase Agreements both dated 01.11.2013 entered into between the Petitioner and the Respondents (Received by Remand).
5.	233/AT/2023	NTPC	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for procurement of 1250 MW power from ISTS connected Solar PV Power Projects in India for utilization under scheme for flexibility in Generation and Scheduling of Thermal/Hydro Power Stations through bundling with Renewable Energy and Storage Power as per the Guidelines for Tariff Based Competitive Bidding Process notified by the Ministry of Power, Government of India vide its Gazette Notification dated 27.8.2022.
6.	Diary No.10/2024 in Petition No. 209/MP/2017	ADHPL	Interlocutory application for grant of provisional Transmission Tariff in Petition for approval of Transmission Charges, Transmission Losses and other Conditions for use of the 176.5 km long 220KV Double Circuit Dedicated Transmission Line of Allain Duhangan Hydro Project.
7.	136/MP/2023	ARP1PL	Petition under Section 79(1)(b) and (k) of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 18.11.2019 between the Petitioner and Respondent No. 1 seeking relief on account of Change in Law events, viz., increase in the Central Goods and Services Tax and State Goods and Services Tax, and grant of consequential reliefs therefor.
8.	263/MP/2023	APL	Petition under Section 79 of the Electricity Act, 2003 seeking a declaration that no State Transmission Charges and Losses can be imposed upon the Petitioner towards the supply of power to the M/s MPSEZ Utilities Limited, amongst other reliefs.
9.	314/MP/2022	NWPL	Petition under Section 79 of the Electricity Act, 2003 for approval of "Change in Law"; and consequential relief to offset the financial/ commercial impact of the "Change in Law" event i.e., increase in the rate of Goods and Services Tax from 5% to 12% by way of Notification No. 8/2021- Central Tax (Rate) dated 30.9.2021 issued by Ministry of Finance, Government of India, in terms of Article 12 of the Power Purchase Agreement dated 21.1.2019 between Netra Wind Private Limited and Solar Energy Corporation of India Limited.
10.	40/MP/2023	AHEJ2L	Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 and Article 16.3.1 of the Power Purchase Agreement dated 21.1.2020 for the development of 300 MW ISTS connected Wind-Solar Hybrid power project, entered between Adani Hybrid Energy Jaisalmer Two Limited (earlier known as Adani Green Energy Seven Limited, an SPV of Adani Renewable Energy Park (Gujarat) Limited) and Solar Energy Corporation of India Ltd. seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events.
11.	31/MP/2023	AHEJ3L	Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 and Article 16.3.1 of the Power Purchase Agreement dated 21.01.2020 for the development of 300 MW ISTS connected Wind-Solar Hybrid power project, entered between Adani Hybrid Energy Jaisalmer Three Limited (earlier known as Adani Green Energy Nine Limited, an SPV of Adani Renewable Energy Park (Gujarat) Limited) and Solar Energy

				Corporation of India Ltd. seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events
	12.	342/MP/2023 alongwith I.A. No. 93/2023	Vedanta	Petition under Section 79 read with Section 2(36) of Electricity Act, 2003, seeking, amongst others (i) appropriate directions for transition of ISTS connectivity of the Petitioner as Bulk Consumer under the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, and (ii) for modification of the connectivity so that the same is through the existing 400kV Vedanta- Sundargarh D/C line owned and maintained by the Petitioner, instead of the proposed new 400 Kv Vedanta- Sundargarh D/C transmission line(Interlocutory application seeking interim reliefs).
	13.	16/MP/2023	GRIDCO	Petition under Section 79 (1) I, (d) and (f) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 and Regulation 111 and 114 of CERC (Conduct of Business) Regulations, 1999 for redetermination of Slab Rates for the period January 2020 to March 2020 i.e., Quarter 4 of F.Y.2019-20 determined vide CERC Order No. L1/44/2010-CERC dated 4.2.2020.
	14.	79/MP/2023	PSPCL	Petition under Section 79(1)(b) and (f) and Section 63 of the Electricity Act, 2003 for adjudication and recovery of the amount payable by Tata Power Company Limited on account of the Sellers Event of Default in terms of Article 14.1(iv) as read with 14.3.4 of the Power Purchase Agreement dated 22.4.2007.
	15.	92/MP/2023 along with I.A. No. 24/2023	TPCL	Petition under Section 142 of the Electricity Act seeking to initiate appropriate action against Gujrat Urja Vikas Nigam Limited inter alia against its deliberate non-compliance of directions as issued by this Commission vide its Order dated 3.1.2023 in Petition No. 128/MP/2022
	16.	117/MP/2023	GUVNL	Petition under Sections 79(1)(b) and (f) read with Sections 11, 29, 142, 146 and other applicable provisions of the Electricity Act, 2003 for adjudication on matters relating to the obligations of The Tata Power Company Limited (Generator) to supply electricity to the Petitioner in terms of the directions issued by the Ministry of Power, Government of India under Section 11 of the Electricity Act, 2003 dated 20.02.2023 read with the Power Purchase Agreement dated 22.4.2007.
	17.	85/MP/2021 along with IA No. 26/2021	TSSPDCL	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Section 79(1)(c) of the Electricity Act, 2003 challenging the levy of relinquishment charges by PGCIL.
	18.	75/MP/2023	CEPL	Petition under Section 79 and Section 11(2) of the Electricity Act, 2003 read with Regulation 111-113 of the CERC Conduct of Business Regulations, 1999 seeking recovery of Energy Charges from Respondent No. 1/ TANGEDCO for the power procured in the month of December 2022, in terms of the Directions issued by the Ministry of Power, Government of India.
29.1.2024 Monday At 10.30 A.M. Misc. Petitions	1.	373/MP/2018	BYPL	Petition invoking Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 seeking adjudication of dispute between the Petitioner, i.e., BSES Yamuna Power Limited and Damodar Valley Corporation.
	2.	161/MP/2022	CEPL	Petition under Section 79 of the Electricity Act, 2003 read with Section 11(2), along with Regulation 111-113 of the CERC Conduct of Business Regulations, 1999 inter-alia seeking pass through of energy charges (ECR) for the power supplied to the Respondent No. 1/

			TANGEDCO under the Power Purchase Agreement dated 19.12.2013, in terms of the directions dated 5.5.2022, 13.5.2022, 20.5.2022 and 27.5.2022 issued by the Ministry of Power, Government of India under Section 11(1) of the Electricity Act, 2003.
3.	162/MP/2022	IL&FS	Petition under Section 79 of the Electricity Act, 2003 read with Section 11(2), along with Regulation 111-113 of the CERC Conduct of Business Regulations 1999 inter alia seeking pass through of actual energy charges for the power supplied to the Respondent Nos. 1/ TANGEDCO under the Power Purchase Agreement dated 12.12.2013, in terms of the directions dated 05.05.2022, 13.05.2022, 20.05.2022 and 27.05.2022 issued by the Ministry of Power, Government of India under Section 11(1) of the Electricity Act, 2003.
4.	463/MP/2014 alongwith I.A.No.40/2019	GMR VPGL	Petition under Section 79(l)(f) of the Electricity Act, 2003 for a direction to the Respondents to pay additional fixed charge of Rs.0.439/KWH for the balance period of PPA (Interlocutory application for bringing on record additional documents) .
5.	OP No. 71/2012	GMRVPGL	Petition under Section 86(1) (b) of the Electricity Act, 2003 seeking consent of the Commission.
6.	OP NO.72/2012	GMRVPGL	Petition under Section 86 (1) (f) of the Electricity Act 2003 for a direction to the respondents to pay additional fixed charges of Rs. 0.439 Ps/KWH for the balance period of the PPA
7.	39/MP/2023	IGESL	Petition seeking to set aside Transmission Charges bills raised by CTUIL and declaration that the Petitioners stand discharged from performance under, the Agreement for Long Term Access dated 4.12.2017, Supplementary Agreement for Long Term Access dated 9.5.2019, and Transmission Service Agreement dated 4.12.2017 executed between Petitioner and Central Transmission Utility of India Ltd. (earlier Power Grid Corporation of India Ltd.) on account of Force Majeure and impossibility of performance under the Power Purchase Agreements dated 27.12.2017 and seeking consequent relief thereto.
8.	11/MP/2024	PXIL	Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of Renewable Energy Certificates single sided reverse auction contract, Renewable Energy Certificates single sided forward auction contract and continuous matching mechanism for REC trading.
9.	Diary No. 40/2024 alongwith I.A.No.59/2024	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for Solar PV Power Projects (Tranche XI) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines of the Government of India(Interlocutory application for urgent listing)
10.	310/TL/2023	KBTL	Application under Section-14, 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for Grant of separate Transmission License for implementation of Transmission System for Evacuation of Power from potential renewable energy zone in Khavda area of Gujarat under Phase-IV (7 GW): Part E1 on Regulated Tariff Mechanism (RTM) route
11.	322/TL/2023	GPTL	Application under Section 14 of Electricity Act 2003 for grant of transmission licence to Gurgaon Palwal Transmission Limited for the Transmission Project to be constructed through regulated tariff mechanism (RTM).

12.	313/TD/2023	I IPL	Petition under Regulation 15 (1) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for up-gradation of the inter-state trading license from Category V to Category IV.
13.	727/MP/2020 alongwith I.A.Nos.29/2022 &19/2023	MEIPL	Petition under Section 79(1) of the Electricity Act, 2003 read with Regulation 32 and 33A of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009 along with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking, inter alia, relaxation of Clause 11.2 of the Detailed Procedure issued by the Central Electricity Regulatory Commission for "Grant of Connectivity to Projects based on Renewable Sources to the Inter-State Transmission System" dated 15.5.2018 and adjudicating the dispute that has arisen in relation to the agreements entered between Central Transmission Utility and the Petitioner herein(Interlocutory application for urgent listing and amendments of the Petition).
14.	345/MP/2023	WKTL	Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 read with Articles 4, 11, 12 and 16 of the Transmission Service Agreement dated 06.01.2016.
15.	235/MP/2023	TPDDL	Petition under Section 79(1) (f) of the Electricity Act, 2003, seeking adjudication of dispute against SBSR Power Cleantech Eleven Private Limited ("Respondent No. 1") and Solar Energy Corporation of India ("SECI"/" Respondent No. 2"). The preset Petition relates to the illegal diversion and sale of the contractually committed and 'Contracted Capacity' by the Respondent No.1 to third parties.
16.	85/MP/2022 along with I.A.No.24/2022 &37/2023	PSPCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions regarding the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application for urgent listing and seeking interim reliefs).
17.	123/MP/2022 alongwith I.A.No.38/2023	HPPC	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application for interim reliefs).
18.	246/MP/2022 along with I.A Nos.8/2023	MSEDCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions with regards to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application seeking to place on record additional documents).
19.	107/MP/2023	GUVNL	Petition under Sections 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication of disputes and for directions to supply electricity under the contracted capacity of 1805 MW under the Power Purchase Agreement dated 22.4.2007 between Tata Power and GUVNL; compensation/damages for short-supply/non-supply; and for consequential reliefs including refund.
20.	56/MP/2023	MSEDCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 seeking specific performance of the power purchase agreement dated 22.4.2007 with Coastal Gujarat Power Limited.
21.	185/MP/2023	RUVNL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Tata Power Company Limited.

	22.	192/MP/2021	SBSR11	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, read with Article 4.5(a) of the Power Purchase Agreement (PPA) dated 20.8.2019 executed between the Petitioner and Solar Energy Corporation of India Limited (SECI), read with the back-to-back Power Sale Agreements (PSAs) dated 17.6.2019 and 26.6.2019 executed between SECI and BSES Yamuna Power Limited (BYPL) and Tata Power Delhi Distribution Limited (TPDDL), respectively, seeking extension of Scheduled Commercial Operation Date (SCOD) and consequent deferment of operationalization of Long-Term Access (LTA) granted by the Central Transmission Utility (CTU) to the Petitioner.
	23.	165/MP/2023	NTPC	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking directions against KSEBL and TANGEDCO for release of amount due and payable towards the Bills dated 6.1.2022 along with LPS.
	24.	249/MP/2022	LKPL	Petitioner for Capacity Charges of Rs.76.18 Crores as per the provisions of Power Purchase Agreement dated 31.3.1997.
	25.	250/MP/2022	LKPL	Petitioner for reimbursement of Finance and Procurement Costs as per Article 3.3 of Power Purchase Agreement dated 31-3-1997.
	26.	251/MP/2022	LKPL	Petitioner for reimbursement of Bank Guarantee Commission being part of Finance and Procurement Costs as claimed vide Supplementary Bills bearing No. 003 dated 21.03.2011, 004 dated 27.03.2012, 005 dated 01.03.2013, 006 dated 14.03.2014 and 007 dated 11.03.2015 and consequently direct the respondents 1 to 3 .to reimburse an amount of Rs.30,07,901/- being their share of bill amount.
	27.	252/MP/2022	LKPL	Petition for direction to the Respondents to pay an amount of Rs. 9,11,91,478/- towards reimbursement of the Minimum Fuel Off-take Charges (imbalance charges, cost of Ship or Pay Quantity and cost of deficiency quantity of gas) as claimed by the Petitioner which are part of monthly tariff bills.
31.1.2024 Wednesday At 10.30 A.M. Transmission Tariff Petitions	1.	Diary No. 72/2024	GICSLF	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 5.8(xi)(b) of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 seeking quashing and setting aside of Letter dated 11.01.2024 issued by Central Transmission Utility of India Ltd. and directions for grant of connectivity pursuant to Green Infra Clean Solar Farms Ltd.'s Connectivity Application dated 18.12.2023 (<i>On admission</i>)
	2.	358/MP/2023 along with IA No. 90/2023	TPSL	Petition under Section 79(1)(c) &(f) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 (Interlocutory application for interim reliefs). .
	3.	345/MP/2022	AHEJ (1)L	Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 and Article 16.3.1 of the Power Purchase Agreements dated 28.11.2019 for the development of 390 MW (2 X 195 MW) ISTS connected Wind-Solar Hybrid power project(s), entered between Adani Hybrid Energy Jaisalmer One Limited (earlier known as Adani Green Energy Eighteen Limited, an SPV of Mahoba Solar (UP) Private Limited) and Solar Energy Corporation of India Ltd. seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events.
	4.	6/MP/2024	HPPC	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 for declaration of Notification No. 02/2020-Customs (SG) dated 29.07.2020 as a 'Change in

			Law' event resulting in reduction of the Safeguard Duty on Solar Cells and seeking recovery of the impact amounting to Rs. 47,59,05,435/- alongwith carrying cost because of the benefit directly accrued upon Respondent No. 1 due to such reduction in Safeguard Duty
5.	Diary No. 61/2024 alongwith I.A.Dy.No.66/2024	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for Solar PV Power Projects (Tranche-IX) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines of the Government of India(Interlocutory application for urgent listing).
6.	131/MP/2022	JPL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 seeking implementation of Order dated 07.01.2022 in Petition 283/MP/2019 and for directions to the Respondents to make payments towards additional expenditure incurred / to be incurred on account of increased auxiliary consumption, O&M expenditure, consumption of raw material & waste/contaminated water disposal cost and additional working capital costs.
7.	221/GT/2020	NTPC	Petition for revision of tariff of Badarpur Thermal Power Station for the period from 1.4.2014 to 15.10.2018 after the truing up exercise
8.	294/GT/2020	NTPC	Petition for revision of tariff of Kahalgaon Super Thermal Power Station, Stage-I (840 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.
9.	445/GT/2020	NTPC	Petition for approval of tariff of Tanda Thermal Power Station (440 MW) for the period from 1.4.2019 to 31.3.2024
10.	450/GT/2020	NTPC	Petition for Revision of Tariff of Tanda Thermal Power Station (440 MW) for the period from 01.04.2014 to 31.03.2019 after truing-up.
11.	641/GT/2020	TUL	Petition for truing up of tariff for the period 2016-19 in respect of 1200 MW Teesta-III Hydro-electric Project, Sikkim and determination of tariff for the period 2019-24 in respect of 1200 MW Teesta-III Hydro-electric Project, Sikkim.
12.	10/RP/2023	NTPC	Petition for review of the Order dated 19.9.2022 in Petition No. 393/GT/2020
13.	33/RP/2022	NLCIL	Petition seeking review of Order in petition 367/GT/2020 dated 9.6.2022
14.	49/RP/2022	NLCIL	Petition seeking review of Order dated 30.9.2022 in petition 365/GT/2020.
15.	17/RP/2022	NLCIL	Petition for review of Order dated 24.0.2022, read with Corrigendum dated 26.0.2022 in Petition No. 452/MP/2019
16.	93/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for transmission Assets Asset 1: Shifting of 400 kV,125 MVAR Bus Reactor to Patna end in 400 kV Barh-II Line at Patna S/s as switchable line reactor along-with associated bay (DOCO:02.04.2020) and Asset 2: Installation of 1 No 315 MVA, 400/220 kV ICT at Farakka along with associated bays (DOCO:25.04.2022) under Eastern Region Strengthening Scheme-XII" in Eastern Region.
17.	85/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-1: 2 Nos. 400kV GIS Line bays at Chamera S/s under Northern Region System Strengthening-XLI (NRSS-XLI).
18.	87/TT/2023	PGCIL	Petition for determination and approval of transmission tariff for Transmission Assets under 220 kV Srinagar-Leh Transmission System (SLTS) from 31.10.2019 to 31.3.2024.

19.	84/TT/2023	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Assets of Southern & Northern region under project Phase-I- Unified Real Time Dynamic State Measurement.
20.	86/TT/2023	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset-1: +/-200 MVAR STATCOM at 400/220 kV Nalagarh Sub-station under Provision of STATCOM at Nalagarh and Lucknow in Northern Region.
21.	309/TT/2023	WBSETCL	Petition for determination of tariff of the deemed Inter-State Transmission Lines owned by West Bengal State Electricity Transmission Company Limited with the transmission system operated by Central Transmission Utility of India Limited in terms of commission's order dated 5.9.2018 in Petition No. 7/SM/2017 for inclusion in PoC Transmission Charges for the period FY- 2014-15 to FY- 2018-19.
22.	324/TT/2023	WBSETCL	Petition for determination of tariff of the deemed Inter-State Transmission Lines owned by West Bengal State Electricity Transmission Company Limited with the transmission system operated by Central Transmission Utility of India Limited for inclusion in PoC Transmission Charges for the period FY- 2019-20 to FY- 2023-24.
23.	353/TT/2023	KPTCL	Petition under Section 62 & 64 of Electricity Act, 2003 read with CERC (Sharing of Inter State Transmission Charges and Losses) Regulations, 2020, for claiming of Yearly Transmission Charges for 9 Nos. of 220kV lines for FY 21, owned by KPTCL certified as carrying Inter-state Power by SRPC.
24.	134/TT/2023	UPPTCL	Petition for truing up transmission tariff for 2014-19 Tariff Block and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations' 2019 for determination of Transmission Tariff for 2019-24 Tariff Block for in respect of Uttar Pradesh Power Transmission Corporation Limited (UPPTCL) owned Transmission Lines/System conveying electricity to other States.
25.	52/TT/2023	PGCIL	Petition under regulation-86 of CERC (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations' 2019 for determination of Transmission Tariff from DOCO to 31-03-2024 for Assets under "Northern Region System Strengthening-XL(NRSS-XL)"
26.	36/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset under POWERGRID works associated with Eastern Region Strengthening Scheme XVIII? in Eastern Region.
27.	329/TT/2023	PGCIL	Petition for determination of transmission tariff from proposed DOCO to 31-3-2024 for Asset I- 02 Nos of 132 kV GIS line bays at Nirjuli S/s for termination of LILO of one circuit of Pare HEP – North Lakhimpur (AEGCL) 132 kV D/C line (Line works under TBCB) under Project – "North Eastern Region Strengthening Scheme-IX".
28.	323/TT/2023	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset 1- OPGW link for Betul - Khandwa under Central Sector, Asset 2: OPGW link (125km) for Mauda-Wardha under Central Sector, Asset 3: 6 no. OPGW link (92.66km) under State Sector, Asset 4A: 3 no. OPGW link (656.926km) under Central Sector, Asset 4B: OPGW link for Korba-Birsinghpur under Central Sector, Asset 5A: OPGW link (15.462km) for 400kV Xeldom-Madgaon under State sector , Asset 5B:

				OPGW link for 400kV Vapi Magarwada under Central Sector and Asset 6: 9 no. of OPGW link under State Sector- OPGW link (169km) for) associated Establishment of Fibre Optic Communication System in Western Region under Master Communication Plan.
	29.	191/TT/2023	PGCIL	Petition under Regulation: 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of Transmission Tariff from DOCO to 31.3.2024 for Asset -1:- Extension of 400kV Bachau substation with line reactor along with associated line bays and Asset - 2:- Essar Gujarat TPS-Bachau 400 kV D/C (triple) line under "Transmission System for connectivity of Essar Power Gujarat Limited" in Western Region".

By order of the Commission

Sd/
(T.D. Pant)
Joint Chief (Legal)
29.1.2024